

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:286

ANSWERED ON:01.03.2002

AMENDMENT IN ORPHANAGES AND CHARITABLE HOMES ACT

PUTTASWAMY GOWDA;RUDRAGOUDA PATIL

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the Government have received any request from the State Government of Karnataka for making any amendment in the Orphanages and Charitable homes (supervision and control) Act, 1960 to suit the present needs of the State Governments

(b) if so, the details of the amendments proposed in the Bill; and

(c) the time by which the amendments are likely to be made?

**Answer**

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a) &(b): The Ministry of Social Justice & Empowerment has received a letter from the Government of Karnataka requesting for approval of the Government of India for making certain amendments to Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960. However, the details of the proposed amendments have not been furnished by the State Government.

(c): Since the cases of amendments to a Central Act are processed by the Ministry of Home Affairs in consultation with the Ministry of Law, Justice & Company Affairs and the Administrative Ministry concerned with the Central Act, it is not possible to indicate any time frame by which the amendments are likely to be approved.